

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. C.P.(CAA)/188/MB/2023

IN

C.A.(CAA)/58/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Hornic Commodity Dealers Private Limited.

Appearance

For Petitioner : Adv. Ahmed Chunawala i/b. Rajesh Shah & Co.

For RD : Mr. Bhagwati Prasad

SECTION 230(1) OF THE IBC, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

It is noted that the stock exchanges have granted no objection to the present sachem which has been annexed to the company petition by exhibit (l)(m)(n) and (o). It is also mentioned that after the approval of the scheme the petitioner company shall intimate the final order to the stock exchange.

In response to observation of ROC in para (ii)(a) that the validity of the approval by MCX had expired on 20.03.2024, the petitioner companies have filed additional affidavit dated 12.06.2024 on 13.06.2024 wherein the extension upto 19.09.2024 granted by Mr. MCX has been annexed as exhibit B. No further observation/objection by RD.

The sole secured creditor was Axis Bank having value of Rs. 22301. The notice, has directed by the order dated 11.05.2023, has been complied with and annexed as exhibit -D(page no. 202).

Heard the matter at some length. At the request of the petitioner, list this matter on **16.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- *Rajeev*---

Sd/-
LAKSHMI GURUNG
Member (Judicial)